

working and to remove the draw-backs as and when they come to their notice.

Report of the National Tribunal on the Wage Board Award of Non-Working Journalists

1940. SHRI S. M. BANERJEE :
SHRI S. M. JOSHI :
SARI JYOTIRMOY BASU :
SHRI SHASHI BHUSHAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the National Tribunal appointed for considering the Wage Board Award of the non-working Journalists has submitted its award ; and

(c) if not, the reasons for this abnormal delay ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) No, Sir.

(b) The reference involves the determination of the wage structure of a number of categories of non-journalist employees in several newspapers. The Government do not consider that the disposal of the reference has been attended with any avoidable delay.

Award of Electricity Wage Board

1941. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any final decision has been taken regarding the implementation of the recommendations of the award given by the Electricity Wage Board :

(b) if not, the reason for this abnormal delay : and

(c) steps taken by Government to get it implemented through the State Governments ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The Wage Board made recommendations for grant of interim relief which were accepted by the Government subject to certain clarifications/modifications mentioned in Government's Resolution No. WB-15(24)/67, dated

20-6-1968. Copies of the Resolution were placed on the Table of the Sabha on the 25th July, 1968.

(c) The State Governments have been advised to secure implementation of the recommendations accepted by the Government.

Implementation of Wage Board Awards

1942. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Wage Board awards are not being implemented by the employers ; and

(b) if so, the steps Government contemplate to take to see that the awards are implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Difficulties have been experienced recently in securing full implementation of the recommendations of some of the Wage Boards.

(b) The recommendations of the Wage Boards have no statutory backing at present and their implementation is secured through persuasion and advice. The entire system of Wage Boards is being reviewed by the National Commission on Labour, whose report is now awaited.

बिहार में कारखानों में कर्मचारियों की मुद्रस्तली

1943. श्री शिवचण्डिका प्रसाद : क्या अब तथा पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार के बहुत से कारखानों में कर्मचारियों को बिना ग्रारोप पत्र दिए मुद्रस्तल कर दिया गया है और जम्हें कई महीनों तक और कुछ मामलों में वर्षों तक मुद्रस्तल रखा गया है। टिल्को, टाटा इलेक्ट्रिक और लोकोमोटिव कम्पनी के कर्मचारियों की भाँति कोई मञ्जूरी या भत्ता उनको नहीं दिया गया है ;

(ख) यदि हाँ, तो क्या सरकार एक ऐसा कानून बनायेगी जिसके अन्तर्गत कारखाने के